

MR. SPEAKER: What is this? Nothing goes on record—whatever is said.

(Interruptions)

MR. SPEAKER: Mr. Satish Agarwal.

12.13 hrs.

PUBLIC ACCOUNTS COMMITTEE
STATEMENT SHOWING ACTION TAKEN
BY GOVERNMENT

SHRI SATISH AGARWAL (Jai-pur): I beg to lay on the Table (Hindi and English versions) of the following statements of the Public Accounts Committee:—

(1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixty-sixth Report (Sixth Lok Sabha) on Illegal Import of Gold.

(2) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and fortieth Report (Sixth Lok Sabha) on Customs Receipts.

(3) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixth Report on Union Excise Duties.

(4) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Ninth Report on Five Year recurring deposit accounts.

(5) Statement showing action taken by Government on the recommendations contained in Chapter I of Thirteenth Report on Export of defence stores and modernisation of processes of production in a factory.

(6) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fourteenth Report on Diesel Hydraulic Locomotives.

(7) Statement showing action taken by Government on the recommendation contained in Chapter I and final replies in respect of Chapter V of Sixteenth Report on Marketing and Sales Organisation.

(8) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Nineteenth Report on Bombay Port Trust.

(9) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Twentieth Report on Railway Expenditure.

(10) Statement showing action taken by Government on the recommendations contained in Chapter I of Twenty-first Report on Non-payment of Contributions to Trustees of Provident fund Commissioners.

(11) Statement showing action taken by Government on the recommendations contained in Chapter I of Thirty-first Report on Purchase of Fertilizers from abroad.

(12) Statement showing action taken by Government on the recommendations contained in Chapter I of Thirty-second Report of LIKTAK HYDRO ELECTRIC PROJECT.

(13) Statement showing action taken by Government on the recommendations contained in Chapter I of Thirty-fifth Report on Defence Services.

(14) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of

Chapter V of Fifty-eighth Report on Levy of Wealth Tax on big agricultural land holdings and incorrect valuation of unquoted equity shares.

(15) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in Respect of Chapter V of fifty-ninth Report of Purchase contracts in two commands.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd November, 1982, agreed to the following amendments made by the Lok Sabha at its sitting held on the 16th October, 1982, in the Sales Promotion Employees (Conditions of Service) Amendment Bill, 1980:—

Enacting formula

1. That at page 1, line 1,—
for "Thirty first" substitute—
"Thirty-third".

Clause 1

2. That at page 1, line 4,—
for "1980" substitute "1982"

(ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd November, 1982, agreed without any amendment to the Andhra Scientific Company Limited

(Acquisition and Transfer of Undertakings) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 20th October, 1982."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd November, 1982, agreed without any amendment to the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 16th October, 1982."

12.15 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

FIFTY-FIRST AND FIFTY-FOURTH REPORTS

SHRI MADHUSUDAN VAIRALE (Akola): I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

(1) Fifty-first Report on Action taken by Government on the recommendations contained in the Twenty-fifth Report of the Committee on Delhi Transport Corporation—Accidents and Operation of Private Buses.

(2) Fifty-fourth Report on Action taken by Government on the recommendations contained in the Twenty-eighth Report of the Committee on HMT Ltd.—Tractors Division.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

TWENTY-SEVENTH REPORT

SHRI A. C. DAS (Jaipur): I beg to present the Twenty-seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled